

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
23-07-2024 AT 10:30 AM**

**CP(IB) No 77/7/HDB/2022  
AND  
IA (IBC) 982/2024 in CP(IB) No 77/7/HDB/2022  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

IDBI Bank

**...Financial Creditor**

**AND**

M/s. Trichy Tanjavur Expressways Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 982/2024**

Learned PCS Ms.T.Sandhya for the Resolution Professional and Learned Counsel Mr.H.K.Chaturvedi for the suspended director of Corporate Debtor present through VC. No Respondent shown in this application. However, in the light of the directions by the Hon'ble NCLAT that the appellant be heard and then a speaking order be passed, the Appellant and also the Resolution Professional are at liberty to file submissions within 10 days. For hearing call on 09.08.2024.

**Sd/-  
MEMBER (T)**

**Sd/-  
MEMBER (J)**